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OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 11407-11507 /GenL/VTE/HCS/2019

Dated, Delhi the 26/2/19

**Sub.: To ensure that translation of all vernacular documents should be in English filed in Lower Court Record (TCRs/ACRs) before sending the same to the Hon'ble Supreme Court.**

Copy of the Delhi High Court letter bearing No. 8505/CrL/DHC/New Delhi dated 20.02.2019 in respect of LCRs/TCRs or any other document summoned by the Hon'ble Supreme Court of India through High Court of Delhi, the same should be accompanied by its English translation of all the vernacular documents." be circulated for information and necessary action/compliance to:-

1. All the Ld. Judicial Officers, Central District, Tis Hazari Court, Delhi.
2. Ld. Principal Judge, Family Courts Headquarters, Dwarka Court Complex, New Delhi with request to circulate the same amongst the Ld. Judicial Officers of Family Courts, working under your jurisdiction for information and necessary compliance.
3. Ld. Officer In-Charge, Record Rooms, Central District, Tis Hazari Courts, Delhi.
4. Administrative Officer (Judicial)/Branch In-Charge, Hindi Section, Central District, Tis Hazari Courts, Delhi.
5. P.S to Ld. District & Sessions Judge (HQs), Delhi.
6. Dealing Assistant, R&I Branch, for uploading the same on **LAYERS**.
7. For uploading the same on Centralized Website through **LAYERS**.

(BHUPESH KUMAR) / 21/19  
Officer-In-Charge, Genl. Branch (Central)  
Addl. District & Sessions Judge  
Tis Hazari Courts, Delhi

Encls. As above.  
No. 527 /GenL/VTE/HCS/2019

Dated, Delhi the 25 FEB 2019

Copy to: The Registrar General, Hon'ble High Court of Delhi, New Delhi for information please.

(BHUPESH KUMAR) / 21/19  
Officer-In-Charge, Genl. Branch (Central)  
Addl. District & Sessions Judge  
Tis Hazari Courts, Delhi

MOST URGENT

365/19  
22-02  
(2)

HIGH COURT OF DELHI AT NEW DELHI

No. 8405 /CrI/DHC/New Delhi

Dated 20/2/19

From:  
The Registrar General,  
High Court of Delhi,  
New Delhi



To,


1. The District & Sessions Judge, Headquarters, Tis Hazari Court, Delhi
2. The District & Sessions Judge, District- Central, Tis Hazari Court, Delhi
3. The District & Sessions Judge, District- West, Tis Hazari Court, Delhi
4. The District & Sessions Judge, District, North-West, Rohini, Delhi
5. The District & Sessions Judge, District- North, Rohini Court, Delhi
6. The District & Sessions Judge, District- East, Karkardooma Court, Delhi
7. The District & Sessions Judge, District, North-East, Karkardooma Court, Delhi
8. The District & Sessions Judge, District- Shahdara, Karkardooma Court, Delhi
9. The District & Sessions Judge, District- South, Saket Court, New Delhi
10. The District & Sessions Judge, District- South-East, Saket Court, Delhi
11. The District & Sessions Judge, District- South-West, Dwarka Court, New Delhi
12. The District & Sessions Judge, District- New Delhi, Patiala House Courts, New Delhi

Subject:- To ensure that translation of all vernacular documents should be in English filed in Lower Cord Record (TCRs/ACRs) before sending the same to the Hon'ble Supreme Court.

Sir,

I am directed to say that Hon'ble Supreme Court of India vide order dated 27<sup>th</sup> April, 2010 passed in Criminal Appeal No.1257 of 2007 titled "Pehtu Kanwar & Ors. Versus State of Bihar (Now Jharkhand) has directed that in future in all appeals, whenever Lower Court Records is summoned by the Hon'ble Supreme Court, the same should be accompanied by its English translation of all vernacular documents.

Hon'ble the Chief Justice of High Court of Delhi, has therefore, directed that whenever LCRs/TCRs or any other document summoned by the Hon'ble Supreme Court through High Court, the same should be accompanied by its English translation of all the vernacular documents.

  
D455 (H.C.)  
20/2/19  
Genl. Sec.

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You are therefore, requested to further issue the aforesaid directions for compliance to all the subordinate Courts working under your jurisdiction.

Yours truly,

*U. Sharma*  
Joint Registrar (Crl.)  
For Registrar General

Endst. No. \_\_\_\_\_/Crl/DHC

Dated : \_\_\_\_\_

Copy forwarded for information and necessary appropriate action to:-

- Copy to  
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1. The A.O.J. (Criminal Branch-I), High Court of Delhi, New Delhi
  2. The A.O.J. (Criminal Branch-II), High Court of Delhi, New Delhi
  3. The A.O.J. (Criminal Branch-III), High Court of Delhi, New Delhi
  4. The A.O.J. (Criminal Branch-IV), High Court of Delhi, New Delhi
  5. The A.O.J. (Civil Branch-I), High Court of Delhi, New Delhi
  6. The A.O.J. (Civil Branch-II), High Court of Delhi, New Delhi
  7. The A.O.J. (Civil Branch-III), High Court of Delhi, New Delhi
  8. The A.O.J. (Civil Branch-IV), High Court of Delhi, New Delhi
  9. The A.O.J. (Civil Branch-V), High Court of Delhi, New Delhi
  10. The A.O.J. (Company Branch), High Court of Delhi, New Delhi
  11. The A.O.J. (Original-I), High Court of Delhi, New Delhi
  12. The A.O.J. (Original-II), High Court of Delhi, New Delhi
  13. The A.O.J. (Original-III), High Court of Delhi, New Delhi
  14. The A.O.J. (Writ-I), High Court of Delhi, New Delhi
  15. The A.O.J. (Writ-II), High Court of Delhi, New Delhi
  16. The A.O.J. (RKD Appellate), High Court of Delhi, New Delhi
  17. The A.O.J. (RKD Original), High Court of Delhi, New Delhi
  18. The A.O.J. (Filing), High Court of Delhi, New Delhi



*U. Sharma*  
Assistant Registrar (Crl.)  
For Registrar General